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OA No. 345/05

25.5.2005

Hon'ble Mr. A.K. Bhatnagar, JM
Hon'ble Mr. D.R. Tiwari, AM

Sri S.K. Kushwaha brief holder of Sri S. Ram learned counsel for the applicant and Sri P. Mathur learned counsel for the respondents.

Respondents counsel submitted that the relief claimed by the applicant has already been granted by the respondents. In support of his contention he has already filed short CA alongwith SCA 1 i.e. the letter dated 08.04.2005 issued by the Railway Board. We have gone through the same and we are satisfied that the relief claimed by the applicant has already been granted. Learned counsel for the applicant has confirmed the same.

In view of the above the OA is dismissed as having become infructuous. No costs.

Dhain.
AM

JM

/pc/